

ITEM NO.66

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 9038/2023

(Arising out of impugned final judgment and order dated 03-07-2023 in BA No. 906/2023 passed by the High Court of Delhi at New Delhi)

ABHISHEK BOINPALLY

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 91640/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 144704/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 148814/2023 - INTERIM BAIL, IA No. 59346/2024 - INTERIM BAIL, IA No. 145664/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 250968/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No. 44355/2023 (II-C)

(IA No. 227018/2023 - CONDONATION OF DELAY IN FILING, IA No. 227019/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 228363/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 07-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Vikram Chaudhary, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Sumer Singh Boparai, Adv.
Mr. Ishan Gaur, Adv.
Mr. Jappanpreet Hora, Adv.
M/s. Karanjawala & Co., AOR

For Respondent(s) Mr. Suryaprakash V. Raju, ASG
Mr. Zoheb Hossain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Arkaj Kumar, Adv.
Ms. Sairica Raju, Adv.
Mr. Mukesh Kumar Maroria, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Re-list in week commencing 08.07.2024.

**Interim bail granted to the petitioner - Abhishek Boinpally
vide order dated 20.03.2024 shall continue till the next date of
hearing.**

**(DEEPAK GUGLANI)
AR-cum-PS**

**(R.S. NARAYANAN)
ASSISTANT REGISTRAR**